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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 09.04.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.05,06,28&29/2017 in CP No.13/213/HDB/2016
NAME OF THE COMPANY	Mack Soft Tech Private Limited
NAME OF THE PETITIONER(S)	Quinn Finance
NAME OF THE RESPONDENT(S)	Mack Soft Tech Private Limited & 04 others
UNDER SECTION	213

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G. Jagan Reddy	Advocate	9502036363	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dr. S.V. RAMA KRISHNA	Adv. R-5	9848403691	

ORDER

This matter is listed along with IAs 05/17, 06/2017, 28/2017 & 29/2017. The withdrawal memo filed by the Petitioner/Quinn Finance is taken up today for hearing. Counsel for Petitioner is present. Counsel for Respondent No.5 is present. I have gone through the contents of the withdrawal memo. It is reported that there was settlement between shareholders and creditors of the Company. Therefore, Petitioner is withdrawing the Petition. Memo is recorded. The main petition is dismissed as withdrawn. Similarly, IAs 05/2017, 06/2017, 28/2017 and 29/2017 are disposed of as infructuous following main petition is dismissed as withdrawn vide separate orders.


Member (J)

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